

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12030/2014

(Arising out of impugned final judgment and order dated 18/12/2013 in CMA No. 4252/1982 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

RAJENDRA SINGH GAHLAUT (DEAD) BY LRS & ANR Petitioner(s)

VERSUS

THE REG. COOP. SOCIETIES U.P & ORS Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief and office report)

Date : 04/05/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
 HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. E. C. Agrawala, Adv.
 Ms. Meenakshi Kalra, Adv.

For Respondent(s) Mr. Ravi Prakash Mehrotra, Adv.
 Mr. Shashank Dhaon, Adv.
 Mr. Rajeev Kumar Dubey, Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for
the petitioners seeking adjournment, list after summer vacation.

(Jayant Kumar Arora)
Court Master

(Renu Diwan)
Assistant Registrar